

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 670 & 669 OF 2018 IN
DFR NO. 1904 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Avijeet Lala
Ms. Shikha Pandey
Mr. Akshay Shandilya
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Ms. Garima Jain
h/f Mr. Balaji Srinivasan for R-2, 4 & 6

ORDER

(IA No. 670 of 2018)
(Application for leave to file appeal)

We have heard the learned senior counsel, Mr. Gopal Jain, Sr. Advocate appearing for the Appellant and the learned counsel, Ms. Garima Jain appearing for the Respondent No. 2, 4 & 6. Other respondents, through served, unrepresented.

Learned counsel appearing for the Appellant in the IA No.670 of 2018 (for leave to file the appeal), at the outset, submitted that, in the light of the statement made in the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, leave to file the appeal is granted. IA No. 670 of 2018 is allowed. The application stands disposed of as such.

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Learned counsel for the Appellant is directed to serve a copy of the Appeal Paper Book on Respondent No. 1 forthwith.

Issue notice to the respondents, returnable on 16-7-2018.

Learned counsel for the respondents may file their respective replies on or before 29-6-2018, after serving copy on the other side. Thereafter, learned counsel for the appellant may file rejoinder on or before 13-7-2018, after serving copy on the other side.

The Respondent Nos. 1 to 7 are directed not to precipitate the matter till the next date of hearing, i.e. 16-7-2018.

Registry is directed to number the appeal and list the matter for admission on **16-7-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member